

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

COMP.APPL/ 205(CH)2021
COMP.APPL/ 1183(CH)2019
COMP.APPL/ 122(CH)2022
COMP.APPL/ 31 (CH)2024
&
CP No. 120/Chd/Hry/2019

IN THE MATTER OF:-

Gajraj Singh

...

Petitioner

Versus

R K Enterprises Pvt Ltd

...

Respondent

Under Section: 420, Sec 241(1) Sec.242(4)

Rule: 11 NCLT, Rules 2016

Order delivered on 12.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 23.08.2024.

Sd/-

Court Officer

July 12, 2024